

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Monday, this the 21st day of September, 2020

Present:

Hon'ble Mrs. Justice Vijay Lakshmi, Member-J
Hon'ble Mr. Navin Tandon, Member-A

Original Application No. 330/00470/2020

Arvind Kumar Gautam, Son of Late Shyam Sunder, Resident of HIG-16 Rapti Nagar Phase-4, District - Gorakhpur.

.....Applicant.

By Advocate – Shri P.M. Tripathi

V E R S U S

1. Union of India through Secretary, Ministry of Information and Broadcasting, New Delhi.
2. Additional Director General (NZ) Akashvani & Doordarshan, Jammnagar House, Shahjahan Road, New Delhi.
3. Deputy Director (Engineering)/Center In-Charge, Akashvani & Doordarshan, Gorakhpur.

.....Respondents.

By Advocates : Shri L.P. Tiwari

O R D E R

Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member-J :

Heard Shri P.M. Tripathi, learned counsel for the applicant is present in court and Shri L.P. Tiwari, learned counsel for the respondent is present through video conferencing facility and perused the record available with us in pdf form.

2. The undersigned as well as Hon'ble Mr. Navin Tandon, Member (Administrative) have joined this Division Bench on line through video conferencing facility.

3. At the very outset, learned counsel for the applicant submitted that a representation dated 04.09.2020 (Annexure-A-8) is pending before respondent No.2 which has been forwarded by respondent No.3 on 07.09.2020. Learned counsel for the applicant submits that the applicant will be satisfied if a direction is issued to respondent No.2 to decide the representation of the applicant in a time bound manner in accordance with law.

4. Learned counsel for the respondents has no objection against this limited prayer made by the applicant's counsel.

5. In view of the limited prayer made by the learned counsel for the applicant, no fruitful purpose will be served by keeping this matter pending and it is finally disposed of at the admission stage with the direction to respondent No.2 to decide the representation dated 04.09.2020 (Annexure-A-8) of the applicant by passing a reasoned and speaking order within a period of one month in accordance with law from the date of receipt of a certified copy of this order.

6. It is further directed that for a period of one month or till the disposal of the representation of the applicant, whichever is earlier, the operation of the impugned transfer order shall remain stayed.

7. With the above direction, the OA is disposed off.

8. No costs.

9. It is made clear that we have not expressed any opinion on the merits of the case.

10. Hon'ble Shri Navin Tandon, Member (Administrative) has consented to this order through Video Conferencing.

(Navin Tandon)
Member(Administrative)

(Justice Vijay Lakshmi)
Member (Judicial)

RKM/